

CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH

No. M.A. 141/2000
(O.A. 768/1992)

Present : Hon'ble Mr. D. Purkayastha, Judicial Member
Hon'ble Mr. G.S. Maingi, Administrative Member

SWAPAN KR. MONDAL & ORS.

VS.

UNION OF INDIA & ORS.

For the applicant : Mr. A.K. Sinha, counsel

For the respondents : Mr. M.K. Bandepadhyay, counsel

Heard on : 30.3.2000

Order on : 30.3.2000

O R D E R

D. Purkayastha, J.M.

Heard 1st. counsel for both sides.

2. In this M.A., the applicant has prayed for restoration of the O.A. bearing No. 768/1992 after setting aside the order of dismissal passed by this Tribunal on 14.2.2000. It is submitted by the 1st. counsel for the applicant that on 14.2.2000 the 1st. counsel for the applicant could not appear before this Tribunal due to illness.

3. We have considered the submissions made by the 1st. counsel for both sides and have perused the records. We find that there are sufficient reasons for restoration of the O.A. as prayed for. Thereby, we set aside the order of dismissal dated 14.2.2000. The O.A. bearing No. 768/1992 is hereby restored to its original file and number and fixed for hearing on 21.7.2000. The M.A. bearing No. 141/2000 stands disposed of without any order as to costs.

gsmangi

MEMBER(A)

goli
MEMBER(J)